

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17869/1999

(From the judgement and order dated 02/06/1999 in LRRP 3123/89  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

RAMA P. BHANDURGE & ANR

Petitioner (s)

VERSUS

RAGHUNATH G.SATAR (DEAD) BY LRS.&ORS

Respondent (s)

(With prayer for interim relief)

Date : 12/01/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.C. LAHOTI

For Petitioner (s) Mr. G.V. Chandrashekhar, Adv.  
Mr. P.P. Singh, Adv.

For Respondent (s) Ms. Kiran Suri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Leave granted.  
The order of status quo, as regards possession,  
dated 29.11.1999 shall continue.

.SP1

(Ajay Kr. Jain)  
Court Master

(Prem Prakash)  
Court Master